



No. of Order	of Order	Order with Signature	Office Note as to action (if any) taken on Order
04.	12.9.06	<p>Shri Dharendra Bodo, an Under Trial Prisoner, lodged in Rongyek Jail, East Sikkim petitioned this Court highlighting non-providing of certain basic facilities in the Hazats, which was treated as Public Interest Litigation.</p> <p>[2] On June 07, 2006 the learned Advocate General had apprised the Court of the steps for removing the deficiencies throughout the State is being taken. The Court appreciated the attitude of the State and expressed hope and trust that the needful will be done by the State. The Court granted three months' time to expedite the matter.</p> <p>[3] The Chief Secretary of the State has filed a report stating the works done in this regard supported by photographs.</p> <p>[4] The learned Advocate General took up stand before us that the State is committed to remove the deficiencies and shall not give handle to anyone to ventilate grievances in regard to violation of the basic rights as</p>	

NO. OF
OrderOF
Order

Order with Signature

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action (if any)
taken on Order

Authority shall do the needful in the matter so that human rights as guaranteed under the Constitution of India is duly protected. In view of the above position, we afford three months' time to the State Respondent/Authority concerned, so as to enable the authority to expedite the matter and complete the necessary works for improvement of the 'hazats' attached to the Courts of the State in the interest of the public at large.

The matter be listed on **6.9.2006** for necessary orders.

(N. S. Singh)
Acting Chief Justice

(A. P. Subba)
Judge

At/

No. of
Orderof
Order

Order with Signature

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guaranteed under Article 21 of the Constitution of India.

[5] Mr. A.K. Upadhyaya, a Senior Advocate of the High Court informed us that it is a fact that genuine attempts had been made but a Litigant shed and toilet facilities for the female litigants and/or Court Employees should also have been constructed in the premises of the Courts.

[6] Mr. S. Joshi, another learned Advocate of our Court pointed out the Government's failure in not making provisions in regard to disabled persons in the campus of the Courts though the Parliamentary Act mandates the Central Govt. as well as the State Governments to make facilities at public places including jail for the disabled ones. He highlighted that there is no facility of Ramp for the disabled ones in Courts.

[7] The learned Advocate General in regard to aforementioned grievances assures us that the Government shall do its best for removal of the



No. of
Order

of
Order

Order with Signature

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taken on Order

forementioned grievances also raised by Mr. Upadhyaya and Mr. Joshi.

[8] Expressing hope and trust in the State Government, we dispose of this Writ Petition accordingly.

[9] Let a copy of this Order be handed over to the learned Advocate General for follow up action.

(Binod Kumar Roy)
Chief Justice

(A.P. Subba)
Judge